**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**AB(SH) No. 45 of 2013**

**10.05.13**

Heard Mr. HL Shangreiso, the learned counsel for the petitioner. Also heard Mr. AH Hazarika, the learned Addl. PP.

After considering the submissions advanced by the learned counsel for both the parties, I am of the view that bail application will be considered after perusal of the CD.

Call for CD.

In the meantime, in the event of arrest of the petitioner/accused, he shall be released on bail with a sum of Rs. 30,000/- with one surety of the like amount on the following conditions.

i) The petitioner/accused shall not interfere with the investigation or tamper any evidence.

ii) The interim bail application shall remain in force till disposal of the bail application.

List this matter on 15.05.13 as suggested by both the learned counsel for the parties.

JUDGE

V. Lyndem.

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Crl. Appeal (SH) No. 1 of 2013**

**10.05.13**

Heard Mr. NM Mansuri, the learned counsel for the petitioner who submits that the accompanying appeal has been filed after 76 days of delay. Hence this petition for condonation of delay.

Issue notice to the respondents to show cause as to why this instant petition should not be allowed and why such other order or orders should not be passed as this Court may deem fit and proper.

Since Mr. S Sen Gupta, the learned state counsel is present and accepted notice on behalf of the state, no formal notice is called for.

List this matter on 17.05.13.

JUDGE

V. Lyndem.

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Crl. MC (SH) No. 31 of 2013 in**
**Crl. Appeal (SH) No. 1 of 2013**

**10.05.13**

Heard Mr. NM Mansuri, the learned counsel for the applicant.

This instant petition will be considered after disposal of condonation petition.

List this matter on 17.05.13.

JUDGE

V. Lyndem.

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Crl. MC (SH) No. 32 of 2013 in**
**Crl. Appeal (SH) No. 1 of 2013**

**10.05.13**

Heard Mr. NM Mansuri, the learned counsel for the applicant.

This instant petition will also be considered only after consideration of condonation of delay.

List this matter on 17.05.13.

JUDGE

V. Lyndem.

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Crl. Petn.(SH) No. 39 of 2012**

**10.05.13**

Heard Mr. D. Baruah, the learned counsel for the petitioner assisted by Mr. K. Khan, the learned counsel who submits that in the common judgement & order dated 17.12.12 passed by this Court has disposed 22 number of cases (Criminal Petitions). However, due to oversight, the instant Criminal Petition No. 39 of 2012 was left out which is also similar in nature. So in the light of the said judgment, this instant case may also be disposed of.

Mr. R Debnath, the learned GCG is present in the Court agreed that Criminal Petition No. 39 of 2012 is similar in nature with those 22 Criminal Petitions disposed vide judgment & order dated 17.12.12, so the same may also be disposed of.

Since it is a covered case by judgment & order referred to above, I am of the opinion that further evaluation is not necessary. Observations made in Para-12 of the said judgment dated 17.12.12 shall also be applicable in this instant petition.

Accordingly, CR Case No. 40(S) 2010 is hereby quashed.

With these observations and directions this instant petition is allowed and stands disposed of.

JUDGE

V. Lyndem.

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Crl. Petn.(SH) No. 51 of 2012**

**10.05.13**

Heard Mr. D. Baruah, the learned counsel for the petitioner assisted by Mr. K. Khan who submits that, the learned counsel for the respondent has sought time on many occasions, so further time may not be granted.

On the other hand, Mr. R Debnath, the learned CGC sought further 3(three) weeks' time for filing of the counter affidavit.

Prayer is allowed for ends of justice and as a last chance to file the counter affidavit.

List this matter on 31.05.13.

JUDGE

V. Lyndem.

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Crl.A. (SH) No. 4 of 2011**

**10.05.13**

Heard Mr. S Sen Gupta, the learned Addl. PP who submits that 3(three) weeks' time may be granted for preparation of the paper book as ordered vide order dated 12.04.13.

Prayer is allowed.

List this matter on 31.05.13.

JUDGE

V. Lyndem.

**BEFORE**
**HON'BLE MR. JUSTICE S.R. SEN**
**Crl. Rev.P.(SH) No. 57 of 2012**

**10.05.13**

Heard Ms. SG Momin, the learned counsel for the petitioner.

Mr. H. Kharmih, the learned counsel for the respondent is not present.

Mr. S Sen Gupta, the learned state counsel is present.

Since Mr. H. Kharmih, the learned counsel for the respondent is not present, list this matter on 17.05.13.

JUDGE

V. Lyndem.